

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
IB-165/ND/2023

IN THE MATTER OF:

Aaryavrat India Ltd.

.....Applicant

Vs.

E-Store India A Venture of Axis E-Corp Solution Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 29.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. PBA Srinivasan, Mr. V Aravind, Ms. Srishti Bansal,
Mr. Akhilesh Tejpal, Mr. Aakash Swami, Mr. Sumit
Swami, Advs.

For the Respondent : Mr. Parvez A Khan, Adv.

ORDER

Ld. Counsel on behalf of the Operational Creditor and Ld. Counsel on behalf of the Corporate Debtor are present. Both the sides submitted that they have filed their written submissions in terms of order dated 19.02.2024. However, the written submissions of none of the parties are available in the e-portal of the Tribunal. Both the sides may approach the Registry and cure the defects, if any, so that their written submissions are reflected on the e-portal of the Tribunal. List the matter on **21.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)